

ITEM NO.9

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16576/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in WP(C) No. 8061/2023 passed by the High Court Of Delhi At New Delhi)

AJAY GAUTAM

Petitioner(s)

VERSUS

DELHI STATE ADVISORY BOARD FOR ANIMAL WELFARE & ANR. Respondent(s)

(IA No.149058/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.149059/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 03-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Ajay Gautam, in-person

For Respondent(s)

UPON hearing ptr.in person the Court made the following
O R D E R

Application for permission to appear and argue
in person is allowed.

After arguing for some time, the petitioner
appearing in person seeks to withdraw the petition as
he wants to file a review petition before the High
Court. It is for the High Court to consider the same

on its own merits.

The special leave petition is dismissed as withdrawn with the aforesaid liberty.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)